

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 22ND DAY OF MAY, 2020

BEFORE

THE HON'BLE MR. JUSTICE K.NATARAJAN

CRIMINAL PETITION NO.2187 OF 2020

BETWEEN

AMULYA LEONA,
D/O WAJI NORONHA,
AGED ABOUT 19 YEARS,
STUDENT:STUDYING BA II YEAR,
PERMANENT RESIDENT OF:
GUBBAGADDE VILLAGE,
KOPPA TALUK,
CHIKKAMAGALURU DISTRICT,
PRESENTLY RESIDING AT:
ANAI APARTMENT,
10TH J CROSS, NAGAVARAPALYA,
C V RAMAN NAGARA,
BENGALURU CITY.

... PETITIONER

(BY SRI B.T.VENKATESH, ADVOCATE)

AND

STATE OF KARNATAKA,
BY:UPPARPET POLICE STATION,
BENGALURU CITY,
REPRESENTED BY:
THE PUBLIC PROSECUTOR.

... RESPONDENT

(BY SRI V.M.SHEELAVANTH, SPP)

THIS CRIMINAL PETITION IS FILED UNDER SECTION 439 OF THE CODE OF CRIMINAL PROCEDURE, PRAYING TO ENLARGE THE PETITIONER ON BAIL IN CR.NO.29/2020 REGISTERED BY UPPARPET POLICE STATION, BENGALURU FOR THE OFFENCES PUNISHABLE UNDER SECTIONS 124(A), 153(A), 153(B), 505(2) OF INDIAN PENAL CODE.

THIS CRIMINAL PETITION COMING ON FOR ORDERS THIS DAY, THE COURT MADE THE FOLLOWING:

ORDER

Statement of objection filed by the learned SPP for the respondent is taken on record.

Learned counsel for the petitioner seeks permission to withdraw the petition.

Permitted to withdraw the petition.

Accordingly, the Criminal Petition is **dismissed** as withdrawn with a liberty to approach this Court after exhausting the remedy before the Sessions Court.

Sd/-
JUDGE

GBB